

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 46/09 scheduled to be held on 10.02.2009 but actually held on 03.03.2009.

The Meeting No. 46/09 of Norms Committee-II was held on 03.03.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

2	Case No.:1/46/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00684/AM09/	RLA File :03/94/040/00957/AM09/	Lic.No/Date:0310503348 21.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The committee decided to refer a copy of the application to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

3	Case No.:2/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00685/AM09/	RLA File :31/24/040/00282/AM09/	Lic.No/Date:3110037092 21.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

4	Case No.:3/46/81-ALC2/2008	Party Name:MAHINDRA COMPOSITES LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00686/AM09/	RLA File :31/24/040/00278/AM09/	Lic.No/Date:3110037097 21.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

5	Case No.:5/46/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00688/AM09/	RLA File :11/24/040/00053/AM09/	Lic.No/Date:1110019444 22.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

			Meet No/Date:46/81-ALC2/2008	
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6	Case No.: 6/46/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	10.02.2009	Status: Case Added
	HQ File :01/81/050/00689/AM09/	RLA File :07/24/040/00569/AM09/	Lic.No/Date:0710062504 22.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

7	Case No.: 10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status: Case Added
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

8	Case No.: 11/46/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status: Case Added
	HQ File :01/81/050/00694/AM09/	RLA File :07/24/040/00575/AM09/	Lic.No/Date:0710062551 23.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

9	Case No.: 7/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status: Case Added
	HQ File :01/81/050/00690/AM09/	RLA File :31/24/040/00281/AM09/	Lic.No/Date:3110037128 23.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

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10	Case No.:8/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00691/AM09/	RLA File :31/24/040/00283/AM09/	Lic.No/Date:3110037129 23.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

11	Case No.:9/46/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00692/AM09/	RLA File :04/24/040/00241/AM09/	Lic.No/Date:0410101869 23.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

12	Case No.:12/46/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00695/AM09/	RLA File :03/95/040/00887/AM09/	Lic.No/Date:0310503864 27.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

13	Case No.:13/46/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00696/AM09/	RLA File :03/95/040/00529/AM09/	Lic.No/Date:0310503868 27.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

14	Case No.:14/46/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00697/AM09/	RLA File :07/24/040/00551/AM09/	Lic.No/Date:0710062589 27.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The committee decided to refer a copy of the application to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

15	Case No.:15/46/81-ALC2/2008	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00698/AM09/	RLA File :31/24/040/00293/AM09/	Lic.No/Date:3110037170 28.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

16	Case No.:16/46/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00699/AM09/	RLA File :07/24/040/00585/AM09/	Lic.No/Date:0710062624 28.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 11877.6 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 126 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 123.6 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

17	Case No.:17/46/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00700/AM09/	RLA File :11/24/040/00071/AM09/	Lic.No/Date:1110019485 28.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 10251.5 Kgs inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

18	Case No.:18/46/81-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00701/AM09/	RLA File :05/24/040/00653/AM09/	Lic.No/Date:0510235197 28.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

19	Case No.:19/46/81-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00702/AM09/	RLA File :05/24/040/00669/AM09/	Lic.No/Date:0510235204 28.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

20	Case No.:22/46/81-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00705/AM09/	RLA File :05/24/040/00682/AM09/	Lic.No/Date:0510235206 28.01.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.

21	Case No.:20/46/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00703/AM09/	RLA File :34/24/040/00194/AM09/	Lic.No/Date:3410023313 29.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of export product may be modified as “AAC 100 sq.mtrs. Conductor (7/4.39 MM) Red PVC covered” 2. Quantity of import item at S.No.1 may be allowed as 22.81 MT inclusive of 1% wastage. 3. Quantities of import items at S.Nos. 2 & 3 may be allowed as 3.9 MT & 5.59 MT respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

22	Case No.:21/46/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2008 10.02.2009	Status:Case Added
	HQ File :01/81/050/00704/AM09/	RLA File :34/24/040/00201/AM09/	Lic.No/Date:3410023314 29.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “Size 7/3.264 MM” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 31.512 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

PART –A - FRESH

Case No. A-19	M/S Honeywell Automation India Ltd.Pune (Formally name M/s Tata Honeywell Ltd.Pune)
Meeting No.46/81	F.No.01/81/162/427/AM09/DES-II
Dated 10-02-2009	Advance Licence No.3110004499 dt.09-08-2001.
	RLA.No.31/80/42/0038/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The committee observed that this is an old case and has been approved on file by DGFT and decided to ratify the said AA on net to net basis.

R/A may take suitable consequential action accordingly.

PART –C - FRESH

Case No. C-35	M/S Raajratna Fasteners Pvt.Ltd.Ahmedabad Through EEPC,Kolkata
Meeting No.46/81	F.No.01/81/162/646/AM09/DES-II
Dated 10-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 14.04.2009.

PART –D - FRESH

Case No D-1	M/S Nagreeka Foils Ltd.,Mumbai Through EEPC,Kolkata
Meeting No.46/81	F.No.01/81/162/648/AM09/DES-II
Dated 10-02-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 46/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: -

1. Copies of the Shipping Bills in support of FOB value of exports.
2. Copies of the Bills of Entry in support of CIF value of imports.

Further it has also been decided to call for the following information from Policy Division:

1. What are the documents which NC have to check for issues related to DEPB
